

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

OA No. 338 of 2002

Wednesday, this the 14th day of July, 2004

CORAM

**HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. H.P. DAS, ADMINISTRATIVE MEMBER**

1. K. Padmakumar, IPS
Presently working as Principal,
Police Training College, Thiruvananthapuram
Presently residing at "Karthika",
Elankom Gardens, Vellayambalam,
Thiruvananthapuram.Applicant

[By Advocate Shri Alexander Thomas]

Versus

1. State of Kerala, rep. by
Chief Secretary to Govt. of Kerala,
General Administration (Special-A) Dept.,
Govt. Secretariat Buildings,
Thiruvananthapuram - 695 001

2. Principal Secretary to Govt. of Kerala,
Home Dept., Govt. Secretariat Buildings,
Thiruvananthapuram - 695 001

3. Director General of Police,
Police Head Quarters, Thiruvananthapuram.

4. Union of India, rep. by
Secretary to Govt. of India,
Union Ministry of Home Affairs,
Grih Mantralaya, New Delhi - 110 001Respondents

[By Advocate Shri Renjith A, Govt. Pleader (R1 to R3)]
[By Advocate Shri C.Rajendran, SCGSC (R4)]

The application having been heard on 14-7-2004, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant, a member of the Kerala Cadre of IPS, has filed this application seeking for a declaration that Annexure A9 order to the extent it excludes the applicant for promotion to the Selection Grade of IPS is arbitrary, discriminatory and illegal and for a direction to respondents 1 to 3 to grant him

promotion to the Selection Grade of IPS in the scale of pay of Rs.14300-18300 with effect from 1-1-2002 with all consequential benefits.

2. Respondents have filed reply statement resisting the claim of the applicant.

3. Today, when the application came up for hearing, learned counsel of the applicant produced for our perusal an order dated 24-9-2002 by which the applicant has been promoted to the Selection Grade of IPS in the scale of pay of Rs.14300-18300 without mentioning the date of effect of the promotion. Learned counsel of the applicant states that taking note of this order the application may be closed without any further direction, but permitting the applicant to pursue the representation made by him for antedating the promotion to the State Government. Liberty is granted.

4. The Original Application is closed as not pressed. No costs.

Wednesday, this the 14th day of July, 2004

H. P. DAS
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

Ak.